



2026:AHC:10041

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 36902 of 2025

Nazim

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Mohammad Haadi Zaidi, Zia Naz Zaidi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Mohammad Haadi Zaidi, learned counsel for the applicant and Sri Jai Kishan Chaurasia, learned State Law Officer and also perused the material placed on record.
3. Applicant seeks bail in **Case Crime No. 0028 of 2024, under Sections 302, 201, 120-B, 34 of IPC, Police Station - Partapur, District - Meerut**, during the pendency of trial.
4. Learned counsel for the applicant has argued that the applicant has been falsely implicated in the present case merely on the basis of suspicion only. He has nothing to do with the said offence as alleged in the FIR.
5. Learned counsel has also stated that the death of deceased is stated to have occurred about 5-8 days prior to the postmortem examination, as such, the cause of death could not be ascertained. There is no material on record to suggest that the applicant hatched any conspiracy to commit the said offence.
6. Learned counsel has also argued that the trial is moving at a snail's pace as only part of examination-in-chief of P.W. 1 has been recorded. There is no likelihood of early conclusion of trial in near future. The applicant is languishing in jail since 22.01.2024, having no criminal history to his credit. In case, the applicant is released on bail, he will not misuse the liberty of bail and shall cooperate with trial.

7. Per contra, learned State Law Officer has vehemently opposed the bail application but unable to dispute the submissions raised by the learned counsel for the applicant and also the fact that the applicant has no criminal history.

8. This Court had called for a report regarding the status of trial and in compliance thereof, a report has been submitted by the Trial Court concerned on 06.11.2025. As per the said report, no witness has been examined to date.

9. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, nature of offence, severity of punishment and also considering the fact that there is nothing on record to suggest that the applicant has either hatched any conspiracy or involved in the commissioning of said offence coupled by the fact that the applicant is in jail since 22.1.2024 and as per status report, no witness has been examined till 06.11.2025, *prima facie* I find it a fit case to release the applicant on bail. The bail application is **allowed**.

10. Let the applicant- **Nazim**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- i) The applicant will not tamper with the evidence during trial.
- ii) The applicant will not pressurise/intimidate with the prosecution witnesses.
- iii) The applicant will appear before the trial court on the date fixed.

11. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

12. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

January 14, 2026
Siddhant

(Krishan Pahal,J.)